

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 492 of 1993
~~**T.A.NO.**~~

DATE OF DECISION 12.6.2000

Mr. Venkatesh Bheemacharya Ambeekar Petitioner

Mr. D.S. Shah

Advocate for the Petitioner [s]

Versus

Union of India and Ors

Respondent

Mr. B.N. Doctor

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C. Kannan : Member (J)

The Hon'ble Mr. M.P. Singh : Member (A)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

...2...

Mr. Venktesh Bheemacharya Ambeekar,
(M.E.S. No. 103368),
Residing at C/o, Chief Engineer,
Air Force, Camp Hanuman,
Ahmedabad.

: Applicant.

(Advocate : Mr. D.S. Shah)

VERSUS

1. The Union of India,
Notice to be served through
The Secretary, Ministry of
Defence, South Block, New Delhi.
2. Engineer in Chief
E-in-C's Branch,
Army Head quarters,
Kashmir House, DHQ PO
New Delhi-110 011.
3. Chief Engineer,
Engineering Department,
Headquarters South Command,
Engineering Branch,
Pune-411 001.
4. Chief Engineer,
Air Force, Camp Hanuman,
Ahmedabad-3.

(Advocate : Mr. B.N. Doctor)



...3...

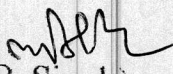
ORAL ORDER

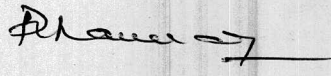
O.A.NO. 492 OF 1993

Date : 12.6.2000

PER : HON'BLE MR. P.C. KANNAN : MEMBER (J)

Neither the applicant nor his counsel present even on second call.
Mr. Doctor, counsel for the respondents present. O.A. is dismissed for
default. No costs.


(M.P. Singh)
Member (A)


(P.C. Kannan)
Member (J)

Pkn

CA/TA/RA/CP/ 492/93 of 200

APPLICANT (s)

VERSUS

4022

RESPONDENT (s)

I N D E X - S H E E T

[illegible]

Certified that the file is complete in all respects.

Signature of S.O. (J)

Signature of Dealing Hand.